



2025:DHC:5421-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 09.07.2025

(1)+ W.P.(C) 15393/2004 & CM APPL. 11189/2004, CM APPL. 11190/2004

RAVI PATWARDHAN

.....Petitioner

Through: Mr. Saket Sikri, Mr. Ajay Pal
Singh and Mr. Jasbir Bidhuri,
Adv.

versus

N.K.JAMBHOLKAR & ORS.

.....Respondents

Through: Mr. Manoj Ranjan Sinha and
Mr. Vishal Agrawal, Adv. for
R-4 and 5.

(2)+ W.P.(C) 19873/2004 & CM APPL. 14721/2004, CM APPL.,
14722/2004, CM APPL. 14723/2004, CM APPL. 66229/2023

LAKSHMI NARAYAN NAYAK

.....Petitioner

Through: Mr. Ashim Shridhar, Ms
Patwardhan, Ms Ishika Jain and
Ms. Niyati Patwardhan, Adv.

versus

N.K.JAMBHOLKAR & ORS.

.....Respondents

Through: Mr. Manoj Ranjan Sinha and
Mr. Vishal Agrawal, Adv. for
R-4 and 5.
Mr. JPN Shahi and Mr.
Divyanshu Kumar, Adv. for R-
6 and 7.

CORAM:

HON'BLE MR. JUSTICE NAVIN CHAWLA

HON'BLE MS. JUSTICE RENU BHATNAGAR



NAVIN CHAWLA, J. (ORAL)

1. W.P.(C) 15393/2004 has been filed challenging the Order dated 16.07.2004 passed by the learned Central Administrative Tribunal, Principal Bench, New Delhi (hereinafter referred to as, 'the Tribunal') in Transfer Application No. 35/2002 (hereinafter referred to as, 'the TA') as also the Order dated 25.08.2004 in Review Application being R.A. No. 222/2004 filed in the above T.A.
2. W.P.(C) 19873/2004 has been filed challenging the Order dated 16.07.2004 passed by the learned Tribunal in T. A. No. 35/2002 as also the Order dated 16.11.2004 passed in RA No. 223/2004 filed in the above T.A.
3. By the common Impugned Order dated 16.07.2004, the appointment of the petitioners was quashed on the ground that they did not possess the prescribed essential qualifications for appointment to the post of Junior Statistical Officer.
4. *Vide* the Impugned Orders dated 25.08.2004 and 16.11.2004, the Review Applications filed by the petitioners were dismissed.
5. Aggrieved by the above orders, the petitioners challenge the same by way of these writ petitions.
6. This Court, *vide* its Order dated 22.09.2004 passed in W.P.(C) 15393/2004, and Order dated 04.01.2005 passed in W.P.(C) 19873/2004, stayed the operation of the Impugned Orders passed by the learned Tribunal. These *interim* Orders were made absolute by this Court *vide* its subsequent Orders.
7. The learned counsels for the petitioners submits that during the pendency of the present petitions not only the petitioners but also the

